

(11) **IRREGULARITIES IN INDIAN INSTITUTE
OF TECHNOLOGY, DELHI**

SHRI SAMAR GUHA (Contd.) I want to draw your attention to the very serious reports that have appeared in different news-papers all over the country together with editorial comments about the scandalous state of affairs which is going on in the Indian Institute of Technology, in Delhi

The allegations are there that the Delhi IIT authorities have turned it into a mini kingdom of crude authoritarianism, corruption and favouritism, squandering of crores of rupees of Government funds, flagrant violation of promotion and selection rules for teachers and employees large-scale victimisation of employees, and above all disdainful disregard for the principle of maintaining accounts of Central Government funds

The AGCR has passed strictures after strictures against the management of not maintaining the inventory of even the consolidated assets registers worth Rs 2.77 crores. Also, some directive was given by the Education Ministry to maintain accounts for Rs 44 lakhs messing charge, but they have caicd a hoot for it

You will be astonished to know that a professor of engineering has been appointed head of the Department of Humanities. You will be astonished further that a particular protege of the authority at the time of appointment has been given 23 increments

There have been many other irregularities. Even against the director, there has been a stricture by the Delhi High Court of moral turpitude also

I would also like to point out that there are three air-conditioned electronically fitted auditoria, and yet there is another auditorium being built worth several lakhs of rupees and of an ultra-modern type.

There is one guest-house already, even 21 per cent of its capacity is not being utilised but at a cost of more than Rs. 7 lakhs, another guest-house has been constructed

Further, 60 per cent of the class III and class IV employees have been victimised

during the last 12 years I would submit that the Government of India should make a statement I want to know whether Government are going to institute an inquiry into these serious allegations. Otherwise, the tragedy of the IARI and things like that would be repeated here, unless the scandalous affairs in the IIT are immediately inquired into, they will be repeated here also

SHRI ATAI BIHARI VAJPAYEE (Gwalior) There should be a high-level inquiry into the allegations made by the hon Member. The state of affairs in the institute is a very deplorable

SHRI S M BANERJEE (Kanpur) The hon Minister has instituted an inquiry into the IIT, Kanpur and that is going on. Therefore, I would request him to set up an inquiry into the scandalous affairs which prevail in Delhi IIT also

SHRI PILOO MODY (Godhra) it will go on in every institute, as long as this Government is in power

SHRI ATAI BIHARI VAJPAYEE . It was also discussed by the Public Accounts Committee and they have given their findings against them

MR SPEAKER The hon Minister may look into it

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF S NURUL HASAN) The statement that Shri S M Banerjee has made that Government have instituted an inquiry into the affairs of Kanpur IIT is not factually correct. Government have not ordered any inquiry

SHRI S M BANERJEE I am sorry the inquiry is not by Government but by the Chairman (*Interruption*)

MR SPEAKER If you are speaking, and the other Members do like that, will you be able to reply? You are asking the Minister to reply, and at the same time three or four of you are talking, and shouting rather. How can he reply, and how can he attend to it? It is very unfair

PROF. S. NURUL HASAN : So far as the Indian Institute of Technology, Delhi, is concerned, its audit report is regularly placed on the Table of the House. As hon. Members know very well, the procedure of audit party raises certain matters, what are commonly called audit objections. To those, the governing body and the authority concerned gives a reply. After considering those replies, the Accountant-General, Central Revenues, takes a decision and draws the attention of all concerned to it. So, as soon as the final audit report is received by Government, the Government will give due consideration to any point that is made there.

SHRI SAMAR GUHA : How does he say that everything is known to us ? What about the strictures ?

SHRI PILOO MODY : Every company has got an audit, and it whitewashes the audit. And yet, *chori* is going on in every conceivable corner of this country.

MR. SPEAKER : I will have to ask Mr. Mody to get up when he wants to speak. It is a very easy thing to go on speaking, while sitting.

SHRI ATAL BIHARI VAJPAYEE : My submission is that you can ask the Public Accounts Committee to go into these affairs of the IIT. That can be done (*Interruption*)

MR. SPEAKER : I cannot give any off-hand reply. It is for the Public Accounts Committee themselves.

SHRI ATAL BIHARI VAJPAYEE : A directive from the Speaker can be given.

SHRI S. M. BANERJEE : They can go into this matter (*Interruption*). I want to say a few words on this subject.

MR. SPEAKER : I have not allowed any debate.

SHRI BHAGWAT JHA AZAD (Bhagalpur) : The Minister has made a statement. It is very good that every year the audit of these accounts, is done. But may I tell him that there is a very simple thing ? That is, is it not a fact that in spite of Ministry's

orders to put before the Committee the mess accounts to the extent of Rs. 25 lakhs, up till now the IIT has not done that ? They do not care to put it before the audit. How can the audit come out with the facts ?

MR. SPEAKER : All your views can be conveyed to them.

SHRI BHAGWAT JHA AZAD : If they want to terrorise the staff and punish them, they will be gheraoed and they will get the lesson of their life—Mr. Dogra.

SHRI S. M. BANERJEE : Shri Vajpayee has suggested that this matter may kindly be referred to the Public Accounts Committee. They can look into it. Many reports are laid here on the Table of the House. This is a subject which is completely within the purview of the Central Government and Parliament. I request the Chairman of the P. A. C., through you, to go into the matters of the IIT, Delhi and Kanpur. Let the Public Accounts Committee go into them.

MR. SPEAKER : I am sorry that sometimes the suggestions come which are very embarrassing. Mr. Vajpayee himself has been the Chairman of the P. A. C., and when this suggestion comes from him, it is still more embarrassing for me. He has experience of the past so many years; did ever refer to him any matter like this ? (*Interruption*)

SHRI ATAL BIHARI VAJPAYEE : Sir, I do not agree with you there. I only made suggestion to you. (*Interruption*)

MR. SPEAKER : They can take cognizance of any matter they like. The other Chairman who followed Shri Vajpayee is also a member of the Opposition. Have I ever referred any matter to the P. A. C. ?

SHRI ATAL BIHARI VAJPAYEE : So what ?

SHRI S. M. BANERJEE : Just to refresh my own memory, the Speaker referred the barrel industry to the P. A. C.

SHRI BHAGWAT JHA AZAD : If it is the wish of the House, it may be referred to the P. A. C. As members we can do it. You

[Shri Bhagwat Jha Azad]

being the Speaker and being in overall control of all the three Committees can do it. This is an important and we should do it.

SHRI S. M. BANERJEE : May I only remind you of one thing ? One was about the road-roller manufacture, and when there was a scandalous affair going on it was referred to the P.A.C. and another was the barrel industry.

SHRI SAMAR GUHA : If it is in the largest interest, it should be referred.

MR. SPEAKER : Nothing prevents the Committee to take up the matter itself.

SHRI SEZHIYAN (Kumbakonam) : This morning we had the first meeting of the P.A.C. and we have chalked out the programme for the year. We are taking IIT, Delhi for investigation.

SHRI S. M. BANERJEE : Take up Kanpur IIT also.

SHRI SAMAR GUHA : Let the Minister complete.

MR. SPEAKER : When we have members like you, there is no need for Ministers at all. They will not allow them to speak.

I think, a good Mr. Sezhiyan has said. What I meant was that nothing prevents any committee to take up any subject which is within their Jurisdiction, and also we should avoid forcing the committees to take up anything. It is upto them. We cannot force them.

SHRI ATAL BIHARI VAJPAYEE : If you do not want to do it, that is a different matter. But you have the power, you have the authority. You cannot deny it.

MR. SPEAKER : When I use my power, you protest against it. And when I don't use it, you say, 'Why don't you use that power ?' Next item. Prof. Nurul Hassan.

SHRI BHOGENDRA JHA (Jainagar) : May I know what happened to that ?

12 28 hrs

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISIONS BILL—*Contd*

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN) : Sir, I beg to move :

"That the debate on the motion 'that the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951, be taken into consideration' which was adjourned on the 23rd May, 1972, be resumed now."

MR. SPI AKI R : The question is :

"That the debate on the motion 'that the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951, be taken into consideration' which was adjourned on the 23rd May, 1972 be resumed now."

The motion was adopted.

MR. SPEAKER : This is a solitary instance that happened. I don't think any such case happened in the past. It should not be repeated in future. Then the Bill was taken up, it was abruptly postponed and then another motion that the discussion be resumed had to be moved. This is very unusual. This should be done very rarely.

PROF. S. NURUL HASAN : I express my sincere regret for having.

MR. SPEAKER : I only wish that you should not do any more.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : That should have come from the Minister for Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I do express my regret. I was instru-